



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 693 দিশপুৰ, সোমবাৰ, 17 অক্টোবৰ, 2022, 25 আহিন, 1944 (শক)
No. 693 Dispur, Monday, 17th October, 2022, 25th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 17th October, 2022

No. LGL.199/2021/26.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XLIV OF 2022

(Received the assent of the Governor on 7th October, 2022)

THE ASSAM POLICE (AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Police Act, 2007

Preamble

Whereas, it is expedient further to amend the Assam Police Act, 2007, hereinafter referred to as the principal Act in the manner hereinafter appearing;

It is hereby enacted in the Seventy-third year of the Republic of India, as follows:-

Act
No.
XX
of
2007

Short title, extent
and commencement

1. (1) This Act may be called The Assam Police (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 84

2. In the principal Act, in section 84,
 - (i) in sub-section (1), in fifth line, after the word "section 78" appearing at the end, the punctuation mark "." shall be deleted and the following shall be inserted, namely:-
"and misconduct as defined in section 85 of the Act."
 - (ii) for sub-section (2), (3) and (4) the following shall be substituted, namely:-

"(2) The District Accountability Authority shall be constituted with the following members, namely:-

- (a) The Deputy Inspector General of Police/The Inspector General of Police In-charge of the concerned Police Range shall act as the *ex-officio* Chairperson. In case of Police Commissionerate, Guwahati, the Commissioner of Police, Guwahati, shall act as the *ex-officio* Chairperson;
- (b) Member(s) of Parliament representing the concerned Police districts under concerned Police Range/Commissionerate or having ordinary residence in the district(s) of the Police Range/Commissionerate shall be nominated as member(s);
- (c) 4 (four) members of the Assam Legislative Assembly elected from the Assembly Constituencies falling within the concerned Police Range/Commissionerate shall be nominated by the State Government as member;
- (d) The District Superintendent of Police/ Deputy Commissioner of Police of the concerned Police Range/Commissionerate shall be the *ex-officio Member* in respect of the complaints pertaining to his district;